

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 213 of 2018

IN THE MATTER OF:

V.R. Hemantraj

...Appellant

Vs.

Stanbic Bank Ghana Ltd. & Anr.

...Respondents

Present: For Appellant: - Mr. Mohan Parasaran, Senior Advocate assisted by Mr. Pawan Jhabakh, Ms. Shruti Iyer, Mr. Anandh K, Ms. Aditi Dani and Mr. Abhishek Raman, Advocates.

For Respondents: - Mr. Anirudh Wadhwa, Ms. Anandana Handa, Mr. Hires Choudhary, Mr. Vipul Kumar and Ms. Sneha Pradeep, Advocates for R1.

Ms. Deepa V. Ramani, IRP.

O R D E R

16.05.2018— Issue Notice. Mr. Anirudh Wadhwa, Advocate accepts notice on behalf of the 1st Respondent. Ms. Deepa V. Ramani, 'Resolution Professional', has appeared and accepts notice on behalf of 2nd Respondent. No further notice need be issued to them. They may file their respective reply affidavits along with vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post the matter on 10th July, 2018.

Contd/-.....

During the pendency of the appeal, the 'Resolution Professional' will ensure that the company remains on-going and if so necessary may take assistance of the (suspended) Board of Directors. The persons who are authorised to sign the bank cheques may issue cheques but only after authorization of the 'Resolution Professional'. The bank account(s) of the 'Corporate Debtor(s)' be allowed to be operated for day-to-day functioning of the company such as for payment of current bills of the suppliers, salaries and wages of the employees'/workmen electricity bills etc.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/uk